

3RD NLUJ-TRILEGAL
CORPORATE LAW REVIEW SUMMIT

November 08 - 09, 2025

CALL FOR PAPERS



ABOUT JCLG



The **Journal on Corporate Law & Governance** [“the Journal”] is a research hub under the rubrics of National Law University, Jodhpur, dedicated to research and development of governance standards for the corporate world. To promote holistic research on areas covered within the broad ambit of corporate law, the Journal came out with an annual publication in 2008. The Journal is evidence of invincible research, thought-provoking ideas, and significant academic and intellectual standards. It offers a forum for critical research on the interplay of contemporary corporate law issues, both from an academic and industry perspective. The Journal is peer-reviewed with ISSN serial publication No. 0976- 0369 and indexed on HeinOnline, SCC Online and Manupatra.



ABOUT NLUJ

National Law University, Jodhpur [“NLUJ”] is an institution of national prominence established under the National Law University, Jodhpur Act, 1999 by Rajasthan State Legislation. It is established for the advancement of learning, teaching, research and diffusion of knowledge in the field of law. The University aims to impart the rich heritage of legal thought and tradition, simultaneously providing breadth and depth of instruction. NLUJ is committed to the advancement of knowledge and learning and is striving to become a centre for excellence in legal studies. It is dedicated to churning out committed lawyers of highest academic and professional standards and producing top quality legal scholars.



ABOUT THE EVENT

The Corporate Law Review Summit, now in its **third edition**, is a flagship academic initiative by National Law University, Jodhpur. **Proudly sponsored by *Trilegal* and held in collaboration with *SCC OnLine* and *SCC Times***, the Summit brings together leading minds from academia, industry, and legal practice to deliberate on contemporary issues in corporate and commercial laws.

This year's Summit will comprise two key segments:

- ***Panel Discussion:*** A dialogue with eminent legal experts and thought leaders on cutting-edge issues in corporate and commercial law.
- ***Paper Presentation:*** A platform for scholars, practitioners, and students to present their research and insights on recent developments and challenges in the field.

Through these engagements, the Summit seeks to foster a collaborative learning environment and contribute to shaping future discourse in corporate legal policy and practice.

Stay Tuned!

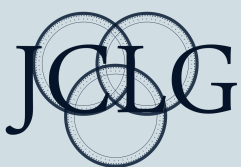
Further event details will be announced soon on our website and social media handles.



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PATRON-IN-CHIEF



Heralded as an embodiment of scholarly excellence and visionary guidance, **Prof. (Dr.) Harpreet Kaur**, the Honourable Vice Chancellor, stands as a beacon of academic distinction and a true advocate for legal education. Her illustrious academic pursuit, encompassing M.Sc., LL.B., LL.M. in Commercial Laws, and LL.D. in Company Law. The boundaries of various legal domains, including Company Law, Securities Regulations, Competition Law, and Comparative Private Law, are transcended by the expertise of Prof. Kaur. In the course of her extensive teaching experience, positions at NLU Delhi and the University of Bergen, Norway have been held by her. Furthermore, through contribution in the form of publications, legal literature has been significantly influenced by her.

CHIEF EDITOR



Dr. Manoj Kumar Singh is the Hon'ble Dean (Academics), at NLUJ and is working as an Associate Professor. He has a teaching experience of 17 Years at NLUJ in the field of Taxation Laws. He is a postgraduate in law from Banaras Hindu University, Varanasi. He has professional experience as a lawyer for two years. He has attended/organised workshops and conferences at various levels in relation to Corporate Law and Taxation. His area of interest is Taxation and commercial Laws. He is Executive Director, Centre for Tax Laws and Chief Editor of Journal on Governance. He is Placement Director at NLUJ. He has published papers on various issues relating to Domestic and International taxation in the journals of National and International repute.

About



Trilegal is a leading full-service law firm in India with over 25 years of experience, trusted for its in-depth expertise and client-centric approach. The firm advises a diverse set of clients, including Fortune 500 companies, global investment funds, major Indian conglomerates, domestic and international banks, technology and media giants, family offices, and high-net-worth individuals. With more than 140 partners operating under a distinctive lockstep model, Trilegal is the largest equity partnership in the country. The firm retains over 1,100 professionals across Mumbai, Delhi, Bengaluru, and Gurugram offices.

Trilegal has consistently been recognised among India's top-tier firms in leading legal directories such as Chambers & Partners (Asia Pacific and Global), Legal 500 Asia Pacific, and Benchmark Litigation. It has also earned several prestigious accolades, including being named Best Overall Law Firm by India Business Law Journal (IBLJ) 2025, Innovative Lawyers in Disputes & Crisis Management by the Financial Times (FT) Innovative Lawyers Asia-Pacific Awards in 2025, M&A Firm of the Year by IFLR Asia-Pacific in 2024, Law Firm of the Year by Deal Volume at the VCCircle Awards in 2024, India Deal Firm of the Year at the Asian Legal Business (ALB) India Law Awards in 2023, and Best Law Firm to Work by Vahura in 2022.



THEMES



Individuals desiring to take part in the Summit are encouraged to bring a diverse perspective to the subject matter, while also considering a wide range of issues related to commercial and corporate laws. The submissions should be contemporary and relevant, showcasing in-depth research and excellent scholarly standards. Additionally, authors are encouraged to employ diverse methodologies and ground their research in the analysis of existing judgements, legal documents and sources, or empirical data.

The indicative topics or areas that may be covered are :

- Corporate Governance
- Banking & Finance
- Insolvency Law
- Investment Law and Foreign Investment
- Securities Law
- Capital Markets
- Corporate Finance
- AI and Corporate Governance
- Mergers and Acquisitions
- Project Finance
- Corporate Social Responsibility & Climate Change
- Cross Border Mergers
- Digital Lending
- ESG
- Fintech Law
- Boardroom Diversity and Inclusion

CATEGORIES OF SUBMISSION

- Long articles - 4000 to 7000 words*
- Short articles - 2000 to 4000 words*
- Legislative comments - 2000 to 4000 words*
- Case comments - 2000 to 4000 words*

**The word limit is exclusive of the abstract and the footnotes.*

SUB - THEMES

Evolving Paradigms in Corporate Governance: Navigating AI, ESG, and Board Accountability in the Digital Era

- AI-Based Decision-Making and Fiduciary Duties: Navigating the Legal Grey Zone
- Algorithmic Trading and Market Manipulation: The Need for SEBI's Oversight in Crypto Exchanges
- The Corporate Governance Risks of Generative AI in Strategic Management
- Investor Protection in the Digital Age: SEBI's Approach to Regulating Initial Coin Offerings (ICOs) and Tokenized Securities
- The Business Case vs. the Moral Case for Diversity: A Corporate Governance Perspective
- Board Duties and the Climate Imperative: Integrating Sustainability into Fiduciary Obligations
- Incentive-based growth vs. governance discipline
- Algorithmic Bias and Boardroom Diversity: Hidden Risks of AI in Corporate Decision-Making
- Diversity and Climate Action: Why Inclusive Boards Make Better Environmental Decisions
- Selection criteria and transparency in PLI awards
- Climate Disclosures under BRSR: Compliance or Catalyst for Change?
- From CSR to ESG: Has Indian Corporate Law Evolved Enough to Tackle Climate Crisis?
- Reinforcing Board Accountability in the Era of Stakeholder Capitalism
- Sectoral skew and regulatory capture risks
- Auditing and reporting duties of PLI beneficiaries
- Whistleblower Protection and Board Oversight: Revisiting the Role of Audit Committees
- Governance After Disinvestment: Assessing Post-Privatisation Accountability Mechanisms
- Moving from Tokenism to Transformation: Rethinking Board Evaluation Metrics

Please note that the list of sub-themes is merely suggestive and non-exhaustive in nature. The authors can choose to submit manuscripts on other relevant and contemporary topics.

SUBMISSION GUIDELINES

Submissions are expected to be an original work of the author and meet high academic standards. The following guidelines ought to be followed:

1. The title must succinctly encapsulate the topic and explain the body of work;
2. There must be an abstract (250-300 words) which briefly describes the idea behind the submission, its structure, and the authors' conclusion(s);
3. The journal accepts a similarity score of up-to 10% and anything above will be out-rightly rejected.
4. Co-authorship is permissible only up to a maximum of two authors.
5. Kindly adhere to the following **formatting guidelines**:
 - The title and subtitles must be in Garamond font, size 12, bold, small caps, and centrally aligned..
 - The text of the main body of the manuscript must be in Garamond font, size 12, with 1.15 line spacing and automatic spacing between paragraphs, and it should have justified alignment.
 - We accept citations in the form of footnotes, which must be in Garamond font, size 10, with single spacing, justified alignment, following the Bluebook 20th Edition guidelines.

COPYRIGHT

Submissions made to the summit are on an exclusive basis. These submissions must not have been previously published or submitted for publication elsewhere. The contribution presented to and accepted for publication along with the copyrights therein shall be the intellectual property of the Summit and shall vest with the Journal.

REGISTRATION

There is no paper submission fee initially. Once the papers have been submitted, the editorial board of the journal will review all the entries, and a total of 15 entries shall be shortlisted for the paper presentation after the review process. The author(s) will be intimated of the shortlist tentatively by **October 20, 2025**.

After selection, the authors will be required to pay INR 2500 for single-author entries and INR 4500 for co-authored entries, which will cover their accommodation and meals. Payment details will be communicated at a later stage.



ELIGIBILITY & MODE OF SUBMISSION

Authors must be pursuing their education from any recognized law university in India or be graduates from any recognized law university, as to be eligible for participation in the Summit. Authors are requested to e-mail their manuscripts by **30th August, 2025** on: journal.governance@gmail.com.

The mail must contain the following documents, in addition to the manuscript and personal details and affiliation of the author(s), without which the submission will not be accepted: –

- An originality statement, signed by the author(s), declaring that the manuscript is the original work of the author(s);
- A copyright statement, signed by the author(s), whereby the author(s) agrees that the copyright in the work shall vest with the journal.
- Each author will receive an acknowledgement of receipt of their submission from the journal shortly after submitting.

TIMELINE OF THE EVENT

Release of Themes & Call for Papers	5th August, 2025
Deadline for Submission of Papers	6th September, 2025
Intimation of Shortlisted Papers	20th October, 2025
Inaugral Ceremony & Panel Discussion	8th November, 2025
Paper Presentation & Award Ceremony	9th November, 2025

AWARDS



The winner(s) shall receive a cash prize of INR 35,000; internship opportunities with Trilegal; along with certificate(s) of merit.



The first runner(s)-up shall receive a cash prize of INR 25,000; an internship with Trilegal; along with certificate(s) of merit.



The second runner(s)-up shall receive a cash prize of INR 15,000 along with certificate(s) of merit.



The top six entries will be published in the upcoming volume of the Journal (Vol. VII, Issue 2).



The top 15 entries shall receive a certificate of merit from the organizers.



All the entries shall receive a certificate of participation.

** Please note that the internal policies of trilegal will apply in awarding the internships and they reserve the right to the final decision.*

In case of any queries, kindly drop an email at
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